

1 N/S. P.C. Pradhan
 P.K. Pati
 K.C. Satapathy
 CAT/1/11 M. Saw
 K.P. Mohanty

(A)
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./I.A./R.A. No..... 369 1996

Padambar Roul..... Applicant(s)

Union of India (as) Versus Respondent(s)

Sr. No.	Date	Order with Signature
	21.5.96	REGISTER Registrar
1	22.5.96	Adjourned to 24.5.1996 at request. Hansupathy, MEMBER (ADMINISTRATIVE)
2	24-5-96	Heard Shri K.C.Satpathy, learned counsel for the applicant. The facts of this case are in a brief compass. The authorities instead of regularising the services of the applicant with effect from 5.6.1966 regularised his services with effect from 9.1.1989. He made several representations on 22.9.1992, 24.3.1993, 18.6.1994, 13.3.1995 and 8.4.1996. Shri Satpathy says that the latest representation is Annexure-4 addressed to the Chief Engineer, Construction, S.E.Railway, at Chandrasekharpur, P.O-Bhubaneswar, District-Khurda, who is here impleaded/as Respondent No.1. This is a simple matter and Respondent No.1 has not so far disposed of the representations

Serial No. of Order	Date of Order

Order with Signature

pending before him for about four years. This Original Application can be disposed of by issuing a direction to this Respondent.

I hereby direct Respondent No.1, the Chief Engineer(Construction), S.E.Railway at Chandrasekharpur, P.O-Bhubaneswar, Dist.Khurda, to dispose of the representation dated 8.4.1996 (Annexure-4 to the application) within a period of six weeks from the date of receipt of a copy of this order. Respondent No.1 shall allow an opportunity of hearing to the applicant before disposing of this representation. Respondent No.1 shall pass a reasoned order.

The Original Application is disposed of accordingly.

Chandrasekharpur
24/5/96
MEMBER (ADMINISTRATIVE)

Free copy of order
dt. 24.5.96 may be
given to the
counsel for petition

M
24/5/96

Verma
28.05.96
S.O.

Received copy
of order dated
24.5.96.
Verma
28/5/96